

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-1158/ND/2018
(1) IA/1086/2021
(2) IA/5722/2020

IN THE MATTER OF:

M/s. Modern Credit Pvt. Ltd
V/s.
M/s. Dee Ess-BuhinPvt. Ltd

....Applicant

....Respondent

SECTION

U/s 7 IBC

Order delivered on 01.06.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Rishi Singhal for Liquidator, Mr. Raj Vachher, Liquidator
For the Respondent :

ORDER

IA/5722/2020

By filing this application the Liquidator has made the following prayer:

- (a) Take the updated list of stakeholders on record; and
- (b) Issue directions about treatment of claims made after the cut-off date for submission of claims; and
- (c) Issue direction regarding whether the amount provisioned as due to Employees who did not file claims during Liquidation may be deposited with the Registrar of NCLT, New Delhi or kindly specify the manner in which the amount maybe held as deemed fit and necessary by the Hon'ble Court; and
- (d) To pass such other orders and further orders as may be deemed necessary.

Heard the Ld. Counsel for the Liquidator as well as the Liquidator who appeared in person and perused the averments made in the application. Ld. counsel appearing for the Liquidator submitted that in pursuant of the order dated 18.02.2021, the Liquidator was directed

to file additional affidavit stating the name and accounts of the employees whose claims are pending and accordingly, the same has been filed on 23.03.2021. Of course, this additional affidavit is not before the Bench but during the course of hearing, the Ld. counsel shared the copy of the affidavit and on perusal of the same, we notice that the Liquidator has furnished the names and account numbers of the employees. Ld. Counsel appearing for the Liquidator submitted that the updated list of stakeholders may be taken on record and he is not pressing the other prayers

Considering the submissions, we notice by filing this application, the Liquidator has prayed for four reliefs. But in course of hearing, he submitted that he is not pressing the reliefs no. (b), (c) and (d). Rather pressing the relief no 1 to take the updated list of the stakeholders on record. Therefore, we dispose off the application by observing that updated list of stakeholders is taken on record subject to just exception.

With this, the **IA stands closed.**

IA/1086/2021

After some arguments, Ld. counsel for the Liquidator prayed for time to file additional affidavit.

Heard. Prayer is allowed. One week's time is granted to file the additional affidavit. List the matter on **10.06.2021.**

Sd/-
(K.K. VOHRA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Lalit